

Details of Gadgil Formula and Views of State Governments thereon

2341. SHRI KAPIL VERMA;

MISS SAROJ KHAPARDE:

Will the PRIME MINISTER be pleased to state:

(a) what are the details of the Gadgil Formula, as modified, for allocation of resources to States;

(b) whether the views of the State Governments have been ascertained on the formula before its implementation; and

(c) if so, which States have pleaded for allocation of more resources to the backward States and what is the reaction of the Central Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND THE

MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI BHAGEY GOBARDHAN): (a) The allocation of Central Assistance to the States was made for the Seventh Plan on the basis of Modified Gadgil Formula as approved by the National Development Council in August, 1980. The principles embodied in the Modified Gadgil formula are as below:

(1) A lumpsum amount is set apart to meet the requirements of the Special Category States viz. Arunachal Pradesh, Assam, Himachal Pradesh, Jammu & Kashmir, (Manipur, Meghalaya, Mizoram, Nagaland, Sikkim and Tripura.

(2) The balance amount of the divisible pool of Central Assistance is allocated among the remaining States on the basis of the following criteria and weights:

Weightage

60

10

(iii) Per capita Income below National average

.. 20

10

TOTAL

100

(b) Consultations with State Governments have been undertaken on possible modifications of the existing formula.

(c) States whose per capita income is below national average viz. Andhra Pradesh, Bihar, Kerala, Madhya Pradesh, Orissa, Rajasthan and Uttar Pradesh have generally pleaded for increasing the weight for criterion of backwardness in the formula which is presently 20 per cent for per capita income. Their suggestions would be taken into account in any proposals that are worked out for modification of the formula for decision by the National Development Council.

Participation of Central Government Employees in RSS

2342. SHRI SUBRAMANIAN SWAMY: Will the PRIME MINISTER be pleased to state:

(a) whether it is fact that the participation of Central Government employees in Rashtriya Swayamsevak Sangh is prohibited under the Conduct Rules;

(b) if so, the details of the Rules in this regard; and

(c) whether RSS members presently in service are liable for dismissal from service for breach of the Rules?